

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 3723
TO BE ANSWERED ON FRIDAY, 24TH MARCH, 2017

CHAITRA 03, 1939(SAKA)

ENFORCEMENT DIRECTORATE

3723 SHRI P. NAGARAJAN

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government has any proposal for fixing a two years term for appointment of Director in Enforcement Directorate; and
- (b) If so, the details thereof along with the action taken thereon?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SANTOSH KUMAR GANGWAR)**

(a) & (b): No Sir;

As per Section 25 of the CVC Act, no person below the rank of Additional Secretary to the Government of India shall be eligible for appointment as a Director of Enforcement. Further, Section 25 of CVC Act also provides that a Director of Enforcement shall continue to hold office for a period of not less than two years from the date on which he assumes office.
